

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/MP/2019

Subject : Petition under Sections 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 16.9.2016 claiming Carrying Cost on Change in Law compensation granted by the Order of the Commission dated 19.9.2018 in Petition No 50/MP/2018.

Petitioner : Prayatna Developers Private Limited (PDPL)

Respondents : NTPC Ltd. and Others

Date of Hearing : 19.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Poonam Verma, Advocate, PDPL
Ms. Aparajita Upadhyay, Advocate, PDPL
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed under Sections 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 16.9.2016 for grant of Carrying Cost in pursuance of the Commission's order dated 19.9.2018 in Petition No. 50/MP/2018. Learned counsel requested to issue notice to the Respondents.

2. Learned counsel for NTPC Limited accepted notice and requested for three weeks time to file reply to the Petition.
3. After hearing the learned counsels for the Petitioner and NTPC Ltd., the Commission directed to issue notice to the Respondents on maintainability.
4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 9.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 30.4.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The Petition shall be listed for hearing on maintainability in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**